

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH AT MUMBAI
TRANSFER COMPANY SCHEME PETITION NO. 342 OF 2017
CONNECTED WITH
HIGH COURT COMPANY SCHEME PETITION NO. 893 OF 2016
CONNECTED WITH
HIGH COURT COMPANY SUMMONS FOR DIRECTION NO. 811 OF 2016

In the matter of the Companies Act, 1956 and the Companies Act, 2013, as applicable;

-And-

In the matter of Sections 391 to 394 of the Companies Act, 1956 read with Sections 230 to 232 of the Companies Act 2013;

-And-

In the matter of the Scheme of Amalgamation of Reliance Netcentre.com Private Limited (“RNPL”)

and

Reliance Qualnet.com Private Limited (“RQPL”)

and

Reliance Webbiz.com Private Limited (“RWPL”)

and

Reliance Web Spiders.com Private Limited (“RWSPL”)

and

Reliance E-Vision.com Private Limited (“REPL”)

(collectively, the “**Transferor Companies**”)

with

Nishpapa Commercials Private Limited (“NCPL”)
(the “**Transferee Company**”)

Reliance Netcentre.com Private Limited,)
a company incorporated under the Companies Act,)
1956 and having its registered office at)
Mittal Court, A-Wing, 84, Nariman Point,)
Mumbai – 400 021, Maharashtra.)...Petitioner Company

Mr. Sidharth Samantaray a/w Ms. Nirali Chopra i/b M/s. Junnarkar & Associates, Advocates for the Petitioner Company.

Coram: Shri B.S.V. Prakash Kumar Hon'ble Member (Judicial)
Shri V. Nallasenapathy Hon'ble Member (Technical)

Date : 13th January 2017

MINUTES OF THE ORDER

1. The Petition was fixed for hearing and final disposal on 20th January 2017 by Order dated 9th December 2016 of the Hon'ble High Court of Judicature at Bombay. The Petition is now fixed for hearing and final disposal before this Bench on 20th February 2017.
2. The Learned Counsel for the Petitioner Company submits that the Petitioner Company has complied with all the directions as per Order dated 9th December 2016 passed by the Hon'ble High Court of Judicature at Bombay with respect to service of notice on authorities and publication of notice in newspapers.
3. The Learned Counsel for the Petitioner Company submits that the Petitioner Company undertakes to publish notice of new date of hearing of the Transfer Company Scheme Petition in two local newspapers, viz., "The Free Press Journal" in English language and translation thereof in "Navshakti" in Marathi language, both having circulation in Mumbai.
4. M/s. C.C. Dangi & Associates, Chartered Accountant is appointed to assist the Official Liquidator to scrutinize the books of accounts of the Petitioner Company. The Petitioner Company is to pay fees of Rs. 20,000/- to the said Chartered Accountant.

5. Petitioner Company to file in the Registry an Affidavit of service as per the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

Sd/-

B.S.V. Prakash Kumar Hon'ble Member (Judicial)

Sd/-

V. Nallasenapathy Hon'ble Member (Technical)